

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 3691/2015

this the 8th day of October, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J)

Shri Bhuvneshwar Sharma
S/o Late shri Akhileshwar Prasad
Aged 40 years
Working as ACIO-I/G
In the Intelligence Bureau
R/o 266K/1, Ward No.2
Mehrauli, New Delhi -110 030
(By Advocate: Shri Padma Kumar S) Applicant

VERSUS

1. Union of India through
Secretary
Ministry of Home Affairs
North Block
New Delhi – 110 001
2. Director
Intelligence Bureau
North Block
New Delhi – 110 001
3. Jt. Director/E
Intelligence Bureau
35, SP Marg
New Delhi – 110 021
(By Advocate: Shri Gyanender Singh) Respondents.

ORDER (ORAL)

By Hon'ble Mr.V.Ajay Kumar,

Heard the learned counsel for the applicant.

2. This OA has been filed by the applicant challenging the transfer order whereby he has been transferred from New Delhi to Nagpur vide Annexure A-1 dated 16.09.2015.

3. In pursuance of the aforesaid order, though the applicant was relieved on 30.09.2015, but he has not joined in the new place, since the permissible time of joining has not been completed.

4. When this matter was taken up for hearing, the learned counsel for the applicant submitted that the representation of the applicant dated 22.09.2015 vide annexure A-3 is still pending with the respondents.

5. In the circumstances, the OA is disposed of, without going into the merits of the case by directing the respondents to consider the (Annexure A-3) representation dated 22.09.2015, and pass appropriate reasoned and speaking order within two weeks from today under intimation to the applicant. In the meanwhile, respondents shall not take any coercive steps against the applicant.

Order by **DASTI.**

(V.Ajay Kumar)
Member (J)

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